

DRAFT MINUTES OF THE MEETING No.50/12 dated 14.3.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, DIPP
2. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div.)
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri Praveen Sharma, Dy.DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.49/12 for confirmation and confirmed and adopted the same without any change.

Case No M-187 NC No.50/12 Dated 14.3.2012	M/ s VIC Industries Ltd, Goa F.No.01/83/50/254/AM12/DES-IV RLA F.No.17/24/40/0048/AM11 Lic.No.1710004008 dated 29.4.2011
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/33/2010 dated 13.3.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Sodium Salt of Napthalene Sulphonic Acid Formaldehyde Condensate (VENTAN DPS) Beige colour free flowing powder)	1 Kg	1. Caustic Soda Flakes 2. Napthalene	0.340 Kg 0.550 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-188	M/ s Rohan Dyes & Intermedites Ltd,
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NC No.50/12 Dated 14.3.2012	F.No.01/83/50/909/AM11/DES-IV RLA F.No.08/24/40/308/AM10 Lic.No.0810095324 dated 7.1.2011
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 11.4.2012.

Case No M-189 NC No.50/12 Dated 14.3.2012	M/ s India Glycols Ltd, Noida F.No.01/83/50/462/AM11/DES-IV RLA F.No.05/23/40/18/AM11 Lic.No.0510266160 dated 15.6.2010
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No.46011/89-A/2007-PC-II dated 1.3.2012, the Committee decided to amend the import item as under:-

From		To	
<u>Name</u>	<u>Qty</u>	<u>Name</u>	<u>Qty</u>
Denatured Spirit (94%)	0.970 Kg	Denatured Ethyl Alcohol	0.970 Kg
OR			
Denatured Spirit (90%)	1.013 Kg		

Other recommendation as contained in the minutes of NC Meeting No.3/83 dated 20.4.2011 remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-190 NC No.50/12 Dated 14.3.2012	M/ s Sterlite Technologies Ltd, Mumbai F.No.01/83/50/530/AM11/DES-IV RLA F.No.31/24/45/110/AM11 Lic.No.3110045079 dated 15.10.2010
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Ministry of Communications and Information Technology vide their U.O.No.17(72)/2011-IPHW dated 23.1.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Wastage recommended	Qty.
83/0 Perform of Silica (for manufacture of Telecommunication grade Optical Fibre)	6000 Kg	1. Silica Tetrachloride 2. Germanium Tetra Chloride 3. Silica Tube 4. Chlorine Gas 5. Hydrogen Gas (Liquid) 6. Nitrogen Gas (Liquid) 7. Oxygen Gas (Liquid) 8. Helium Gas (Liquid) 9. Silica Rod	5.8% 10% 6% 5% 5.8% 5.8% 5% 15.4%	59873.97 Kg 56.54 Kg 96 Kg 120.06 Kg 146321.86 Cubic Meter 29119.41 Cubic Meter 69002.82 Cubic Meter 4945.47 Cubic Meter 417.18 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-191 NC No.50/12 Dated 14.3.2012	M/ s Haldia Petrochemicals Ltd, Kolkata F.No.01/83/50/967/AM10/DES-IV RLA F.No.02/24/40/237/AM10 Lic.No.021038844 dated 4.3.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 11.4.2012.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 50/83-ALC1/2011 **MEETING DATE** : 14.03.2012

1	Case No.: 2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.4.2012.			

2	Case No.: 2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.4.2012.			

	Case No.: 4/42/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
	HQ File :01/83/050/00736/AM12/	RLA File :26/24/040/00002/AM10/	Lic.No/Date:2610008196	Defer

Decision :Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 28.2.2012. Accordingly the case may be relisted on 11.4.2012

Case No.: 5/42/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Approved
HQ File :01/83/050/00737/AM12/	RLA File :03/94/040/00202/AM11/	Lic.No/Date:0310580563 24.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/15/2011-Ch.II dated 13.3.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
METCHEM BD (Nickel Additive)	1 Kg	1. Butynediol 2. Ethylene Oxide	0.454 Kg 0.500 Kg
CHEMTEK 59 (Nickel Intermediate)	1 Kg	1. Butynediol 2. Propylene Oxide	0.555 Kg 0.411 Kg
METCHEM BOZ (Nickel Intermediate)	1 Kg	Butynediol	0.990 Kg
TEKNOLYTE 85 F (Nickel Intermediate)	1 Kg	1. Pyridine 2. Epichlorohydrin 3. Sodium Meta Bi Sulphite	0.383 Kg 0.410 Kg 0.504 Kg
TECKNOLYTE 65 F (Nickel Intermediate)	1 Kg	1. Pyridine 2. Epichlorohydrin 3. Sodium Meta Bi Sulphite	0.383 Kg 0.410 Kg 0.504 Kg
TECKNOLYTE 30 (Nickel Intermediate)	1 Kg	1. Pyridine 2. Epichlorohydrin 3. Sodium Meta Bi Sulphite	0.383 Kg 0.410 kg 0.504 Kg
TECKNOLYTE 80 (Nickel Intermediate)	1 Kg	1. Pyridine 2. Epichlorohydrin 3. Sodium Meta Bi Sulphite	0.383 Kg 0.410 Kg 0.504 Kg
TECKNOLYTE ALS (Nickel Intermediate)	1 Kg	1. Sodium Sulphite 2. Allyl Chloride	0.240 Kg 0.160 kg
TECKNOLYTE 54 S (Nickel Intermediate)	1 Kg	1. Sodium Sulphite 2. Allyl Chloride	0.250 Kg 0.170 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

5	Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.5.2011 and 24.11.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 29.2.2012 issued by this office. Accordingly the case may be re-listed on 11.4.2012.			

6	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.4.2012.			

7	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.4.2012.			

8	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. The written recommendation has been provided by Spices Board vide Letter No.MKT/FNM/07/11-12/6640 dt. 28.10.2011 and MKT/FNM/07/11-12/6643 dated 28.10.2011. The same is under examination. Accordingly the case may be re-listed on 11.4.2012.			

9	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:11.04.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.4.2012.

10	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.4.2012.			

11	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.4.2012.			

12	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.4.2012.			

13	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.4.2012.			

14	Case No.:31/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00981/AM11/	RLA File :10/24/040/00125/AM11/	Lic.No/Date:1010042054 09.03.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 11.4.2012.

15	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.4.2012.			

16	Case No.:17/6/83-ALC1/2011	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
	HQ File :01/83/050/00071/AM12/	RLA File :35/24/040/00043/AM11/	Lic.No/Date:3510033309 25.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by DC(MSME) vide Letter No.(33)/Met/2012 dated 5.3.2012, the Committee decided to approve the export and import items as applied for by the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

17	Case No.:1/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Rejected
	HQ File :01/83/050/00181/AM12/	RLA File :09/24/040/00042/AM12/	Lic.No/Date:0910046897 25.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 20/12/2011 issued by DIPP followed by reminder dated 27.1.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

18	Case No.:29/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00359/AM12/	RLA File :17/24/040/00022/AM11/	Lic.No/Date:1710004115 31.05.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011 and 29.2.2012. Accordingly the case may be relisted on 11.4.2012			

	Case No.:15/14/83-ALC1/2011	Party Name:EMAMI LIMITED,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide their U.O.No.23(1)/2009-Chem dated 14.3.2012, the Committee decided to approve the case as under :-

Export Item

Himani Navratna Oil, 859632.844 Litres in Assorted Pack as per application

Import Item

S.No.	Description of Item	Quantity required per 1000 Litres of export product
1.	Light Liquid Paraffin (Lubricating) Light	674.00 Litres
2.	Packing Material per chips (bottle grade)-/c-grade as 20 deg C, Material Pet	As per packaging policy
3.	Film grade LDPE granules or shrink wrap of assorted sizes	As per packaging policy

In the export product, 1000 litres of oil must contain minimum 674 litres of Light Liquid Paraffin (Lubricating) Light.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:1/18/83-ALC1/2011

Party Name:FLEXITUFF INTERNATIONAL LTD.,

Meet No/Date:50/83-ALC1/2011
14.03.2012

Status:Case
Approved

HQ File :01/83/050/00331/AM12/

RLA File :11/24/040/00012/AM12/

Lic.No/Date:1110024841
01.06.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div) vide their U.O.No.46011/24/2010-PC.II dated 29.2.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Additive Master Batch (containing 80+/-1% Polybutene and 20+/-1% UV Stabilizer)	1 Kg	1. Polymer (Polybutene Mixed NAT) 2. UV Stabilizer 3. PP Granules	0.824 Kg 0.206 Kg As per packing

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

21	Case No.: 6/34/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
	HQ File :01/83/050/00573/AM12/	RLA File :03/94/040/00128/AM12/	Lic.No/Date:0310640762 06.07.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 30.1.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 11.4.2012.			

22

Case No.:12/30/83-ALC1/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
HQ File :01/83/050/00538/AM12/	RLA File :05/23/040/00150/AM12/	Lic.No/Date:0510296887 18.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/7/2011-Ch.II dated 5.3.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Benzenepropanamide, N,N-1,6-Hexanediylbis (1,1-Dimethylethyl-4- hydroxy (Kinox-98)	1 Kg	1. Hexamethylenediamine	0.219 Kg
		2. 2,6-Di Tert butyl Phenol (2,6 DTBP)	0.888 Kg
		3. Methyl Acrylate	0.375 Kg
		4. Methanol	0.300 Kg
		5. Ortho Xylene	0.400 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.: 3/34/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
	HQ File :01/83/050/00570/AM12/	RLA File :03/94/040/00365/AM12/	Lic.No/Date:0310644344 26.07.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.12.2011 issued by Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 11.4.2012.			

24	Case No.:10/34/83-ALC1/2011	Party Name:S.M. CHEMICALS	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00577/AM12/	RLA File :03/95/040/00327/AM12/	Lic.No/Date:0310645319 29.07.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.3.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 11.4.2012.			

25	Case No.:10/30/83-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00536/AM12/	RLA File :03/94/040/00400/AM12/	Lic.No/Date:0310645888 03.08.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.2.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.4.2012.			

26	Case No.:12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 11.4.2012.			

27

Case No.:20/26/83-ALC1/2011	Party Name:KUSA CHEMICALS PVT. LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
HQ File :01/83/050/00515/AM12/	RLA File :34/24/040/00094/AM12/	Lic.No/Date:3410031266 11.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/91/2010 dated 22.2.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Lubricating Oil Additive	1 Kg	1. Lauryl Alcohol (Lauryl Myristyl Alcohol) 2. Ceto Stearyl Alcohol 3. Methacrylic Acid	0.357 Kg 0.153 Kg 0.197 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	Case No.:22/26/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00517/AM12/	RLA File :05/23/040/00184/AM12/	Lic.No/Date:0510299517 11.08.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.3.2012 issued by DIPP. Accordingly the case may be re-listed on 11.4.2012.			

29	Case No.:15/34/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00582/AM12/	RLA File :03/94/040/00426/AM12/	Lic.No/Date:0310648356 12.08.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. U.O issued on 29.2.2012. Accordingly the case may be re-listed on 11.4.2012.			

30	Case No.:12/34/83-ALC1/2011	Party Name:CLEAN COATS PVT.LTD.,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00579/AM12/	RLA File :03/94/040/00455/AM12/	Lic.No/Date:0310649107 18.08.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 30.1.2012 issued by Deptt. of C&PC(PC Div.). Reminder dated 15.3.2012 issued by this office. Accordingly the case may be re-listed on 11.4.2012.			

31	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 11.4.2012			

32	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 29.2.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 11.4.2012.

33	Case No.:7/22/83-ALC1/2011	Party Name:SPECIALITY PACKAGING,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00422/AM12/	RLA File :03/95/040/00312/AM12/	Lic.No/Date:0310649802 23.08.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.2.2012 issued by DIPP. Reminder dated 15.3.2012 issued by this office. Accordingly the case may be re-listed on 11.4.2012.			

34	Case No.:1/30/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00527/AM12/	RLA File :03/94/040/00449/AM12/	Lic.No/Date:0310650263 25.08.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 12.3.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 11.4.2012.			

35	Case No.:18/30/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00544/AM12/	RLA File :05/23/040/00203/AM12/	Lic.No/Date:0510301008 02.09.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.2.2012. Accordingly the case may be re-listed on 11.4.2012.			

36	Case No.:14/30/83-ALC1/2011	Party Name:WEMBLEY LABORATORIES LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00540/AM12/	RLA File :05/24/040/00193/AM12/	Lic.No/Date:0510301266 05.09.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 11.4.2012			

	Case No.:14/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00581/AM12/	RLA File :03/95/040/00124/AM12/	Lic.No/Date:0310652780 09.09.2011	Defer Date:11.04.2012

37 **Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div) vide their U.O.No.46011/24/2011 dated 16.2.2012 and stated that the firm has not given reply to the D/L dated 2.5.2011 followed by reminder dated 24.11.2011. Another reminder dated 30.3.2012 issued by this office. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 11.4.2012.

38	Case No.:15/38/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00655/AM12/	RLA File :03/94/040/00510/AM12/	Lic.No/Date:0310653314 13.09.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 13.1.2012. Accordingly the case may be re-listed on 11.4.2012.			

39	Case No.:20/30/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00546/AM12/	RLA File :13/24/040/00017/AM12/	Lic.No/Date:1310036749 14.09.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 11.4.2012			

40	Case No.:16/38/83-ALC1/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00656/AM12/	RLA File :03/94/040/00434/AM12/	Lic.No/Date:0310653496 14.09.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 28.2.2012. Accordingly the case may be re-listed on 11.4.2012.			

41	Case No.:18/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00658/AM12/	RLA File :03/95/040/00434/AM12/	Lic.No/Date:0310653519 14.09.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.2.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 16.3.2012 issued by this office. Accordingly the case may be re-listed on 11.4.2012.			

	Case No.:48/34/83-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:50/83-ALC1/2011	Status:Case
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42			14.03.2012	Deferred
	HQ File :01/83/050/00615/AM12/	RLA File :08/24/040/00129/AM12/	Lic.No/Date:0810103584 15.09.2011	Defer Date:11.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 11.4.2012.				

43

Case No.:53/34/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
HQ File :01/83/050/00620/AM12/	RLA File :15/24/040/00002/AM12/	Lic.No/Date:1510014159 15.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div) vide their U.O.No.46011/15/2009-PC-II dated 28.2.2012, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
White Master Batch (Containing 25+/-1% LLDPE, 35+/-1% Calcium Carbonate and 40+/-1% Titanium Dioxide)	1 Kg	1. LLDPE 2. Calcium Carbonate 3. Titanium Dioxide	0.2568 Kg 0.3596 Kg 0.4110 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

44	Case No.:8/38/83-ALC1/2011	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00648/AM12/	RLA File :03/95/040/01018/AM11/	Lic.No/Date:0310653889 15.09.2011	Defer Date:11.04.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.2.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 11.4.2012.				

	Case No.:39/38/83-ALC1/2011	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
	HQ File :01/83/050/00679/AM12/	RLA File :05/24/040/00188/AM12/	Lic.No/Date:0510302566 15.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 13.3.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Nature Hair Oil with 100% Coconut Oil (93 gms)	10,000 Nos	1. Vitamin E Acetate/Tocophryl Acetate/Microvit E Acetate	0.930 Kg
		2. Coconut Oil Refined / RBD Coconut Oil (Cocos Nucifera Oil)	929.977 Kg
		3. Frag E_ 0425629_01 Rich Coconut (Perfume)	2.790 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:19/38/83-ALC1/2011

Party Name:EXCEL CROP CARE LIMITED

Meet No/Date:50/83-ALC1/2011
14.03.2012

**Status:Case
Approved**

HQ File :01/83/050/00659/AM12/

RLA File :03/94/040/00469/AM12/

Lic.No/Date:0310654233
16.09.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/29/2010-Ch.II dated 23.2.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorpyriphos 48% EC	1 Ltr.	1. Sodium Salt of Tri Chloro Pyridinol 85% Min.	0.401 Kg
		2. Diethyl Thio Phosphoryl Chloride	0.300 Kg
		3. Solvent C IX	0.480 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:20/38/83-ALC1/2011

Party Name:EXCEL CROP CARE LIMITED

Meet No/Date:50/83-ALC1/2011
14.03.2012

**Status:Case
Approved**

HQ File :01/83/050/00660/AM12/

RLA File :03/94/040/00470/AM12/

Lic.No/Date:0310654245
16.09.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of

C&PC(Chem. Div) vide their U.O.No. 15022/29/2010-Ch.II dated 23.2.2012 the Committee decided to approve the case as under :-

47

Export Item	Qty.	Import Item	Qty.
Chlorpyriphos 20% EC	1 Ltr.	1. Sodium Salt of Tri Chloro Pyridinol 85% Min.	0.162 Kg
		2. Diethyl Thio Phosphoryl Chloride	0.122 Kg
		3. Solvent C IX	0.708 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

48

Case No.:39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:11.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 11.4.2012.			

49

Case No.:50/34/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
HQ File :01/83/050/00617/AM12/	RLA File :04/24/040/00188/AM12/	Lic.No/Date:0410128365 21.09.2011	Defer Date:11.04.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.12.2011 issued by Deptt. of C&PC(Chem.Div). Reminder dated 16.3.2012 issued by this office. Accordingly the case may be re-listed on 14.3.2012.			

50

Case No.:44/34/83-ALC1/2011	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
HQ File :01/83/050/00611/AM12/	RLA File :04/24/040/00149/AM12/	Lic.No/Date:0410128517 26.09.2011	Defer Date:11.04.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.1.2012 issued by DIPP. Reminder dated 15.3.2012 issued by this office. Accordingly the case may be re-listed on 11.4.2012.			

Case No.:35/38/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:50/83-ALC1/2011	Status:Case
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51			14.03.2012	Deferred
	HQ File :01/83/050/00675/AM12/	RLA File :31/83/040/00130/AM12/	Lic.No/Date:3110050633 27.09.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.2.2012 issued by DIPP. Reminder dated 16.3.2012 issued by this office. Accordingly the case may be re-listed on 11.4.2012.			

52	Case No.:40/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00607/AM12/	RLA File :08/24/040/00142/AM12/	Lic.No/Date:0810104162 29.09.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.2.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 16.3.2012 issued by this office. Accordingly the case may be re-listed on 11.4.2012.			

53	Case No.:21/38/83-ALC1/2011	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
	HQ File :01/83/050/00661/AM12/	RLA File :03/94/040/00247/AM12/	Lic.No/Date:0310656882 29.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/155/2011-Ch.II dated 22.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Lauryl Ether Sulfate (Minimum 69% Active Matter)	1 Kg	1. Coconut Fatty Acid Distillate 2. Copper Chromite Catalyst 3. Ethylene Oxide 4. Caustic Soda Flakes 5. Sulphur	0.494 Kg 0.004 Kg 0.170 Kg 0.06 Kg 0.06 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

54	Case No.:42/34/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00609/AM12/	RLA File :04/24/040/00195/AM12/	Lic.No/Date:0410128755 30.09.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of			

C&PC(Chem.Div) on 1.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 11.4.2012.

55	Case No.: 54/34/83-ALC1/2011	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
	HQ File :01/83/050/00621/AM12/	RLA File :02/24/040/00098/AM12/	Lic.No/Date:0210167256 30.09.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.1.2012. Accordingly the case may be relisted on 11.4.2012			

56	Case No.: 47/34/83-ALC1/2011	Party Name:NUBIOLA INDIA P LTD.,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Approved
	HQ File :01/83/050/00614/AM12/	RLA File :04/24/040/00187/AM12/	Lic.No/Date:0410129026 07.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/161/2012-Ch.II dated 13.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Ultramarine Blue – Raw blue (Sodium Alumino Sulphosilicate Ultramarine Blue Consisting Chinaclay + Silicatesh Tarpich + Sodium Silicate + Sulphur)	1 Kg	China Clay Calcined Kaolin Calk 85 UMB	0.440 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

57	Case No.: 31/38/83-ALC1/2011	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Approved
	HQ File :01/83/050/00671/AM12/	RLA File :07/24/040/00253/AM12/	Lic.No/Date:0710083066 10.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 13.3.2012 the Committee decided to approve the case as under :-			
	Export Item No.1	Qty.	Import Item	Qty.
	Hot Stamping Foils Thermal Films Wax cut to size Wax	1 Sq. Meter	Relevant Hot Stamping Foils Thermal Films Wax in Jumbo	1.02 Sq. Meter

		Roll form Wax	
Export Item No.2	Qty.	Import Item	Qty.
Hot Stamping Foils Thermal Films Wax Resin cut to size Wax	1 Sq. Meter	Relevant Hot Stamping Foils Thermal Films Wax Resin in Jumbo Roll form Wax	1.02 Sq. Meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58	Case No.: 45/34/83-ALC1/2011	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00612/AM12/	RLA File :34/24/040/00142/AM12/	Lic.No/Date:3410031855 11.10.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 11.4.2012.			

59	Case No.: 46/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00613/AM12/	RLA File :08/24/040/00163/AM12/	Lic.No/Date:0810104584 12.10.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.2.2012 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 11.4.2012.			

60	Case No.: 6/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00646/AM12/	RLA File :03/95/040/00535/AM12/	Lic.No/Date:0310659424 13.10.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.2.2012 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 11.4.2012.			

	Case No.: 25/34/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
	HQ File :01/83/050/00592/AM12/	RLA File :03/95/040/00575/AM12/	Lic.No/Date:0310659675 14.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem. Div) vide their U.O.No. 14010/74/2011-Ch.II dated 13.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Stero NC 300 (Nonyl Phenyl Poly Glycol Ether)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.167 Kg 0.833 Kg
STERO TAM 120 (Tallow Amine Ethoxylate)	1 Kg	1. Tallow Amine 2. Ethylene Oxide	0.307 Kg 0.699 Kg
STEROL 1208 (Lauryl Alcohol Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.355 Kg 0.644 Kg
STEROQUAT 40 (Benzalkonium Chloride)	1 Kg	Farmin DM 2465	0.275 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/38/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
HQ File :01/83/050/00641/AM12/	RLA File :03/95/040/00584/AM12/	Lic.No/Date:0310660095 17.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 13.3.2012 the Committee decided to approve the case as under:-

Export Item No.1

S.No.	Description of Item	Quantity
1.	News Paper Ink Cyan (Pigment content 14.5+/-2% and 42+/-2% solid resin)	1 Kg

Import Item

S.No. of application	Description of Item	Quantity
1.	Pigment Flush Cyan (dispersed in Non Aqueous Media) for Printing Ink (30%+/-2% Pigment and 36%+/-2% solid Resin)	0.425 Kg
2.	Varnish (Oil solumble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%)	0.135 Kg

3.	Alkyd Resin namely soya long oil Alkyd resin having solid content 100%	0.170 Kg
4.	Coxi - Oxiretarder	0.02 Kg
5.	Rheological Additive / Organo Clay compound / Alkyl Amonium Bentonite	0.01 Kg
6.	Petrolatum Jelly	0.05 Kg
7.	Mineral Oil (Viscosity 400-800 cst at 40 Deg. Cen.) – Oil 4000	0.05 Kg
8.	Mineral Oil (Viscosity 5-50 cst at 40 Deg. Cen.) – Spindle Oil	0.16 Kg
9.	Packing Material consisting of : Transport Bag 1000 Litres capacity (Nos.)	As per Packaging Policy
10.	Inner Container (Nos.)	
11.	Flexi Pallets (Nos.)	
12.	Stacking Frame set for Flexi (Nos.)	

Export Item No.2

S.No.	Description of Item	Quantity
1.	News paper Ink Magenta (Pigment content 12.5+/-2% and 42+/-2% solid resin)	1 Kg

Import Item

S.No.of application	Description of Item	Quantity
13.	Pigment Flush Magenta (dispersed in Non Aqueous Media) for Printing Ink (27%+/-2% Pigment and 35%+/-2% solid Resin)	0.42 Kg
14.	Varnish (Oil solumble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%)	0.17 Kg
15.	Alkyd Resin namely soya long oil Alkyd resin having solid content 100%	0.20 Kg
16.	Coxi - Oxiretarder	0.02 Kg
17.	Rheological Additive / Organo Clay compound / Alkyl Amonium Bentonite	0.02 Kg

18.	Petrolatum Jelly	0.02 Kg
19.	Mineral Oil (Viscosity 400-800 cst at 40 Deg. Cen.) – Oil 4000	0.07 Kg
20.	Mineral Oil (Viscosity 5-50 cst at 40 Deg. Cen.) – Spindle Oil	0.10 Kg
21.	Packing Material consisting of : Transport Bag 1000 Litres capacity (Nos.)	As per Packaging Policy
22.	Inner Container (Nos.)	
23.	Flexi Pallets (Nos.)	
24.	Stacking Frame set for Flexi (Nos.)	

Export Item No.3

S.No.	Description of Item	Quantity
1.	News paper Ink Yellow (Pigment content 12.5+/-2% and 45+/-2% solid resin)	1 Kg

Import Item

S.No.of application	Description of Item	Quantity
25.	Pigment Flush Yellow (dispersed in Non Aqueous Media) for Printing Ink (25%+/-2% Pigment and 40%+/-2% solid Resin)	0.44 Kg
26.	Varnishes (Oil solumble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%)	0.13 Kg
27.	Alkyd Resin namely soya long oil Alkyd resin having solid content 100%	0.10 Kg
28.	Coxi - Oxiretarder	0.02 Kg
29.	Rheological Additive / Organo Clay compound / Alkyl Amonium Bentonite	0.02 Kg
30.	Petrolatum Jelly	0.02 Kg
31.	Mineral Oil (Viscosity 400-800 cst at 40 Deg. Cen.) – Oil 4000	0.14 Kg

32.	Mineral Oil (Viscosity 5-50 cst at 40 Deg. Cen.) – Spindle Oil	0.15 Kg
33.	Packing Material consisting of : Transport Bag 1000 Litres capacity (Nos.)	As per Packaging Policy
34.	Inner Container (Nos.)	
35.	Flexi Pallets (Nos.)	
36.	Stacking Frame set for Flexi (Nos.)	

Export Item No.4

S.No.	Description of Item	Quantity
1.	News Paper Ink Black containing (Pigment content 21+/- 2% and solid resin 44+/-2%)	1 Kg

Import Item

S.No.of application	Description of Item	Quantity
37.	Carbon Black	0.205 Kg
38.	Alkali Blue Flush (Pigment Content 40+/-1% solid resin 40%)	0.01 Kg
39.	Varnishes (Oil solumble phenolic resin based varnish (High Viscosity) solid content 55.7%+/- 2%)	0.07 Kg
40.	Alkyd Resin namely soya long oil Alkyd resin having solid content 100%	0.105 Kg
41.	Coxi - Oxiretarder	0.02 Kg
42.	Rheological Additive / Organo Clay compound / Alkyl Amonium Bentonite	0.02 Kg
43.	Eckalite Ed China Clay	0.30 Kg
44.	Mineral Oil (Viscosity 400-800 cst at 40 Deg. Cen.) – Oil 4000	0.11 Kg
45.	Mineral Oil (Viscosity 5-50 cst at 40 Deg. Cen.) – Spindle Oil	0.18 Kg
46.	Packing Material consisting of : Transport Bag 1000 Litres capacity (Nos.)	

47.	Inner Container (Nos.)	As per Packaging Policy
48.	Flexi Pallets (Nos.)	
49.	Stacking Frame set for Flexi (Nos.)	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:34/30/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
HQ File :01/83/050/00560/AM12/	RLA File :03/94/040/00632/AM12/	Lic.No/Date:0310660288 18.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 13.3.2012 the Committee decided to approve the case as under:-

Export Item No.

S.No.	Description of Item	Quantity
1.	Release Liners (One side Silicon Coated paper) 50 to 55 GSM+/- 10%)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Clay Coated Kraft paper in Jumbo Rolls of relevant GSM	1.05 Kg
2.	Silicone Polymers (100% Solid)	2.1 gram/Sq. Mt. of export product
3.	Catalyst for Silicone	0.021 gram/Sq. Mt. of export product
4.	Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:36/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
HQ File :01/83/050/00562/AM12/	RLA File :03/94/040/00607/AM12/	Lic.No/Date:0310660323 18.10.2011	Defer Date:

64

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/60/2011-Ch.II dated 27.2.2011 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Ginplate Ni 418 A	1 Litre	Nickel Metal	0.137 Kgm

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

65

Case No.: 37/30/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
HQ File :01/83/050/00563/AM12/	RLA File :03/95/040/00578/AM12/	Lic.No/Date:0310660722 19.10.2011	Defer Date:11.04.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.12.2011 issued by Deptt. of C&PC(Chem Div.). Reminder dated 1.3.2012 issued by this office. Accordingly the case may be re-listed on 11.4.2012.

66

Case No.: 33/38/83-ALC1/2011	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
HQ File :01/83/050/00673/AM12/	RLA File :07/24/040/00271/AM12/	Lic.No/Date:0710083473 24.10.2011	Defer Date:11.04.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.3.2012 issued by DIPP. Accordingly the case may be re-listed on 11.4.2012.

67

Case No.: 34/38/83-ALC1/2011	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
HQ File :01/83/050/00674/AM12/	RLA File :07/24/040/00289/AM12/	Lic.No/Date:0710083570 27.10.2011	Defer Date:11.04.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.2.2012. Accordingly the case may be re-listed on 11.4.2012.

Case No.: 52/34/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Approved
HQ File :01/83/050/00619/AM12/	RLA File :02/24/040/00125/AM12/	Lic.No/Date:0210168228 28.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their

68	U.O.No. Nil dated 13.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Printed Prepaid Mobile Recharge Card	1 Kg	Relevant (GSM and Quality) Paper Board	1.05 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	Case No.:27/38/83-ALC1/2011	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00667/AM12/	RLA File :02/24/040/00134/AM12/	Lic.No/Date:0210168596 08.11.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.2.2012 issued by Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 11.4.2012.			

70	Case No.:36/38/83-ALC1/2011	Party Name:VEENA HARISH.MRS (PROP OF A TO Z BAKERY SOLUTIONS)	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00676/AM12/	RLA File :07/24/040/00309/AM12/	Lic.No/Date:0710083813 09.11.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by DBT and as requested by them vide their U.O.No.BT/IL/05/356/2012-PID dated 2.3.2012, the firm is to be requested to furnish a copy of export order. D/L dated 30.3.2012 issued by this office. Accordingly the case may be re-listed on 11.4.2012.			

71	Case No.:29/38/83-ALC1/2011	Party Name:SUPERGRIP FRICTION PRODUCTS	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00669/AM12/	RLA File :05/24/040/00117/AM12/	Lic.No/Date:0510307612 11.11.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 13.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 11.4.2012.			

	Case No.:30/38/83-ALC1/2011	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
	HQ File :01/83/050/00670/AM12/	RLA File :05/24/040/00270/AM12/	Lic.No/Date:0510308817 21.11.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 13.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Nature Hair Oil with 100% Coconut Oil (93 Gms)	1000 Nos.	1. Vitamin E Acetate/Tocophryl Acetate/Microvit E Acetate	0.093 Kg
		2. Coconut Oil Refined/RBD Coconut Oil (Cocos Nucifera Oil)	92.998 Kg
		3. Frag E _ 0425629 _01 Rich Coconut (Perfume)	0.279 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 25/38/83-ALC1/2011	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODAY	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Deffered approved
HQ File :01/83/050/00665/AM12/	RLA File :03/95/040/00650/AM12/	Lic.No/Date:0310666586 23.11.2011	Defer Date:14.03.2012

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div) vide their U.O.No.46011/18/2012-PC.II dated 9.3.2012, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
White Petroleum Jelly Technical specifications: Melting Point deg C 56+/-2 Congealing Point deg C 54+/-1 Consistency @ 25 deg C 110+/-5	1 Kg	1. Base Oil	0.630 Kg
		2. Paraffin Wax	0.230 Kg
		3. Micro Crystalline Wax	0.140 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 4/49/83-ALC1/2011	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
HQ File :01/83/050/00896/AM12/	RLA File :34/24/040/00179/AM12/	Lic.No/Date:3410032448 08.12.2011	Defer Date:11.04.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.4.2012

75	Case No.: 23/38/83-ALC1/2011	Party Name:NEUTRON IMPEX PRIVATE LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
	HQ File :01/83/050/00663/AM12/	RLA File :03/95/040/00733/AM12/	Lic.No/Date:0310669664 09.12.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 1.3.2012. Accordingly the case may be re-listed on 11.4.2012.			

76

Case No.: 24/38/83-ALC1/2011	Party Name:LOTUS ENTERPRISE	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Approved
HQ File :01/83/050/00664/AM12/	RLA File :03/95/040/00685/AM12/	Lic.No/Date:0310669679 09.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/32/2005-Ch.II dated 25.9.2010, the Committee decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
Acid Blue 25-200% (Dye Content 70-72%)	1 Kg	1. Bromamine Acid 90%	0.820 Kg
		2. Aniline Oil	0.634 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.: 6/42/83-ALC1/2011	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
	HQ File :01/83/050/00738/AM12/	RLA File :03/94/040/00840/AM12/	Lic.No/Date:0310675502 09.01.2012	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 11.4.2012.			

	Case No.: 7/42/83-ALC1/2011	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
	HQ File :01/83/050/00739/AM12/	RLA File :03/95/040/00805/AM12/	Lic.No/Date:0310675507	Defer

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 11.4.2012.

Case No.:9/42/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
HQ File :01/83/050/00741/AM12/	RLA File :03/94/040/00868/AM12/	Lic.No/Date:0310675660 10.01.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 13.3.2012 the Committee decided to approve the case as under:-

Export Item No.

S.No.	Description of Item	Quantity
1.	Release Liners (One side Silicon Coated paper) 35 to 40 GSM+/- 10%)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Machined Glazed Release Base Paper Kraft Paper in Jumbo Rolls of relevant GSM	1.05 Kg
2.	Silicone Polymers (100% Solid)	2.1 gram/Sq. Mt. of export product
3.	Catalyst for Silicone	0.021 gram/Sq. Mt. of export product
4.	Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/42/83-ALC1/2011	Party Name:SBS ORGANICS PVT LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
HQ File :01/83/050/00742/AM12/	RLA File :03/95/040/00447/AM12/	Lic.No/Date:0310675720 10.01.2012	Defer Date:11.04.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of

C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 11.4.2012.

81	Case No.:11/42/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00743/AM12/	RLA File :03/95/040/00800/AM12/	Lic.No/Date:0310675787 10.01.2012	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 11.4.2012.			

82

Case No.:12/42/83-ALC1/2011	Party Name:LEXTER EXIM	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved																		
HQ File :01/83/050/00744/AM12/	RLA File :03/95/040/00856/AM12/	Lic.No/Date:0310676068 11.01.2012	Defer Date:																		
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 13.3.2012, and taking cue from SION A-2866. the Committee decided to approve the case as under:- <u>Export Item No.</u> - <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Self Adhesive Paper (185 GSM+/- 10%) with Adhesive Coating Weight of 20 GM/SQM</td><td>1 Sq. Meter</td></tr></table> <u>Import Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>One Side Coated Paper (80 GSM+/- 10%)</td><td>1.04 Sq. Meter</td></tr><tr><td>2.</td><td>Adhesive (55% solid) (Water based)</td><td>0.042 Kg</td></tr><tr><td>3.</td><td>Silicon Coated Paper (85 GSM +/- 10%)</td><td>1.04 q. Meter</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				S.No.	Description of Item	Quantity	1.	Self Adhesive Paper (185 GSM+/- 10%) with Adhesive Coating Weight of 20 GM/SQM	1 Sq. Meter	S.No.	Description of Item	Quantity	1.	One Side Coated Paper (80 GSM+/- 10%)	1.04 Sq. Meter	2.	Adhesive (55% solid) (Water based)	0.042 Kg	3.	Silicon Coated Paper (85 GSM +/- 10%)	1.04 q. Meter
S.No.	Description of Item	Quantity																			
1.	Self Adhesive Paper (185 GSM+/- 10%) with Adhesive Coating Weight of 20 GM/SQM	1 Sq. Meter																			
S.No.	Description of Item	Quantity																			
1.	One Side Coated Paper (80 GSM+/- 10%)	1.04 Sq. Meter																			
2.	Adhesive (55% solid) (Water based)	0.042 Kg																			
3.	Silicon Coated Paper (85 GSM +/- 10%)	1.04 q. Meter																			

	Case No.:1/46/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
	HQ File :01/83/050/00786/AM12/	RLA File :03/95/040/00903/AM12/	Lic.No/Date:0310679472 31.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their			

U.O.No.Nil dated 13.3.2012, and taking cue from SION A-2866, the Committee decided to approve the case as under:-

Export Item No.

-

S.No.	Description of Item	Quantity
1.	Self Adhesive Paper (160 GSM+/- 10%) with Adhesive Coating Weight of 22 GSM/SQM	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Chrome Paper (75 GSM+/- 10%)	1.04 sq. Meter
2.	Adhesive (55% solid) (Water based)	0.042 Kg
3.	Silicon Coated Paper (62 GSM+/- 10%)	1.04 sq. Meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

84	Case No.:2/46/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00787/AM12/	RLA File :31/83/040/00219/AM12/	Lic.No/Date:3110052689 31.01.2012	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.3.2012. Accordingly the case may be re-listed on 11.4.2012.			

85	Case No.:3/46/83-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Deferred
	HQ File :01/83/050/00788/AM12/	RLA File :03/94/040/00950/AM12/	Lic.No/Date:0310679920 02.02.2012	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. Accordingly the case may be re-listed on 11.4.2012.			

	Case No.:4/46/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status:Case Approved
	HQ File :01/83/050/00789/AM12/	RLA File :03/94/040/00887/AM12/	Lic.No/Date:0310680294 06.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of			

86

C&PC(Chem. Div) vide their U.O.No.15022/29/2010-Ch.II dated 16.12.2011, the Committee decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Chlorpyriphos Technical 94% Min.	1 Kg	1. Sodium Salt of Tri Chloro Pyridinol 85% Min.	0.800 Kg
		2. Diethyl Thio Phosphoryl Chloride	0.590 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

87

Case No.: 5/49/83-ALC1/2011	Party Name:CANBERRA CHEMICALS.	Meet No/Date:50/83-ALC1/2011 14.03.2012	Status: Case Deferred
HQ File :01/83/050/00897/AM12/	RLA File :34/24/040/00243/AM12/	Lic.No/Date:3410033128 06.02.2012	Defer Date:11.04.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 11.4.2012			

Date:19.03.2012
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer